

**Central Administrative Tribunal
Principal Bench**

OA No.4678/2018

New Delhi, this the 21st day of January, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Y.P. Singh,
S/o Late Shri K.N. Singh,
(Aged about 52 years),
Resident of L-104, NS Garden,
Ahinsa Khand-II,
Indirapuram, Ghaziabad (UP)
Working as Under Secretary in the Ministry of Defence,
Group 'A',
Vayu Bhavan, New Delhi-110011.

...Applicant

(By Advocate : Shri L.R. Khatana)

Versus

1. Union of India,
Through Secretary to the Govt. of India,
Department of Personnel & Training,
North Block, New Delhi-110 001.
2. Secretary to the Govt. of India,
Department of Expenditure,
Ministry of Finance,
North Block, New Delhi-110001.
3. Secretary to the Govt. of India,
Ministry of Defence,
South Block, New Delhi-110011.

...Respondents

(By Advocate : Dr. Ch. Shamsuddin Khan)

ORDER (ORAL)**Justice L. Narasimha Reddy, Chairman :-**

Learned counsel for the applicant and learned counsel for the respondents agree that the subject matter of this OA is covered by a common judgment in OA No.4590/2017 and batch pronounced on 11.01.2019.

2. Following the same, we dismiss the OA, however, with an observation that if the applicant is of the view that his case fits into the OMs dated 13.04.1988, 23.02.1994 and 08.10.1996, and is not hit by OM dated 04.11.1993, it shall be open to him to make representation duly supplying the relevant particulars, and indicating as to how he is entitled to such benefits. If such representation is made, the concerned authority shall pass appropriate order thereon within two months from the date of such representation.

There shall be no orders as to costs.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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